

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. ST/694 /2007-SM[BR]

Date 04/04/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S GANGAADHAR & SHARMA & SONS
E-79,GAUTAM NAGAR, BHOPAL
M/S GANGAADHAR & SHARMA & SONS

Appellant
Vs
Respondent

C.C.E BHOPAL

I am directed to transmit herewith a certified copy of **Final order No. 546 /2008 –SM[BR]** dated 25.2.2008
passed by the Tribunal under Section 129, (B) of the Customs Act,1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent

C.C.E BHOPAL

HOSHANGABAD ROAD, 48, ADMINISTRATIVE
AREA, AREA HILLS, BHOPAL (M.P.) 462011

2. Adv. / Consult

MR.SATYAJEET CHATERJEE, CHARTERED ACCOUNTANT

I ST FLOOR, SHIKAR TOWER, 6 NO. STOP SHIVAJEE NAGAR, BHOPAL

3. S.D.R.

~~4. J.C.D.R.~~

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New

7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301

9. R.Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -

10. Nidheshak publications, I.P.Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,

12. Co, Law Institution

13. TAX INDIA, B-XI/8183,Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file


Assistant Registrar
(SM Appeal Branch)

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
COURT NO.II

~~ST/~~ ST/Appeal No.694/2007-SM

(Arising out of order in appeal No.43/ST/BPL/07-08 dated 31.7.07 passed by the Commissioner of Central Excise (Appeals), Bhopal)

M/s Gangadhar Sharma & Sons Appellant
(Rep. by None)

Vs

CCE, Bhopal Respondent
(Rep. by Shri B.S. Suhag, DR)

Coram: Hon'ble Mr P.K. Das, Member(Judicial)

Date of Hearing: 25.2.2008

Final Order No. — 546 — /2008-SM(BR)

Per P.K. Das:

By Stay order No. 26/08 dated 3.1.2008, the applicant was directed to deposit the entire amount of Service Tax within six weeks and to report compliance on 25.2.2008. Today, when the matter was called, none appeared on behalf of the appellants. There is no compliance report in the file. Accordingly, the appeal is dismissed for non-compliance of the stay order under the provisions of Section 35-F of the Central Excise Act, 1944

(Order dictated and pronounced in the open Court).

MPS*

(P.K. Das)
Member(Judicial)